

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order No.1, dated 17.4.2000

This matter has been taken up today on being mentioned in the morning by the learned counsel for the petitioner. We have heard Shri D.N.Nayak, the learned counsel appearing for the petitioner and have perused the records.

2. The grievance of the petitioner is that she is working as a Primary Teacher in Kendriya Vidyalaya, Koylanagar, Dhanbad in Bihar and in an order issued by Commissioner, Kendriya Vidyalaya Sangathan, Delhi, she has been transferred from there to Guwahati. In the order dated 31.3.2000 at Annexure-7 she has been relieved from her post at Kendriya Vidyalaya, Koylanagar, Dhanbad in Bihar by the Principal, Kendriya Vidyalaya, Koylanagar, Dhanbad. From the above recital it is clear that the applicant is posted at Koylanagar, Dhanbad in Bihar and is under order of transfer from Dhanbad to Guwahati by an order issued by an authority at Delhi. The fact that the applicant is currently under maternity leave and is staying at Puri will not confer jurisdiction on this Bench of the Tribunal. It is submitted by the learned counsel for the petitioner that the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Bhubaneswar, has the power to transfer Primary Teachers from one place in one State to another place in another State within the Eastern Region. But in the instant case the transfer order has been issued by the Commissioner, Kendriya Vidyalaya Sangathan at Delhi and the applicant has been transferred from Dhanbad to Guwahati.

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 Therefore, under Rule 6 of CAT (Procedure) Rules, 1987, this Bench of the Tribunal has no jurisdiction to entertain this O.A. which is accordingly rejected at the stage of admission.

Sonmathi Jum
 VICE-CHAIRMAN 4.2.2000

MEMBER (JUDICIAL)

Copies of orders
 may be sent to
 the council in
 bimonthly

Proposed
 24.4.2000
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 24.4.2000